

SHRI DEV DATT PURI (Haryana) : First of all, I would request Members not to be so little and very sensitive at a time like this when we have seen some unfortunate statements made by China, and get completely upset about it and talk about our intention to barter away our areas, and so on and so forth. At the same time, Sir, I would like to seek a clear, unambiguous and unequivocal assurance from the Government that their endeavours to isolate Pakistan, at any rate at a time like this when they are committing atrocities in Bangla Desh, will continue undeterred and undaunted despite some unfortunate statements made by China or any other country in the United Nations or elsewhere. I want that assurance from the Government. At the same time, I wish to ask them as to whether, having regard to the fact that these Taiwanese obtained their visas on misrepresentation, by dubious methods, and methods which were not straightforward, are the Government feelings so helpless at this time that they cannot undo the wrong that has been done?

SARDAR SWARAN SINGH : Sir, with regard to the first question, I would like to suggest that the unwise action of the military rulers of Pakistan in unleashing oppression against their own people to suppress democratic rights of the people, is the main reason why Pakistan is isolated today. And the world has understood the situation, and, therefore, there is very little support to these atrocities that are being committed and continue to be committed by the Pakistani military regime against the people of Bangla Desh. This is the main reason why they are isolated.

And I think that the statements which might be made to support their case are not likely to be received by the international community who have got their independent ways of knowing the facts of the situation, and I think the essentials of the situation in Bangla Desh are clear to the international community.

About the Taiwanese having obtained by misrepresentation the visas, it is a matter about which we are not helpless. We could, if we like, throw them out, but I think the visa period has already expired and they must have already left the country.

PAPERS LAID ON THE TABLE

THE KEROSENE (FIXATION OF CEILING PRICES) THIRD AMENDMENT ORDER, 1971

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS/ पेट्रोलियम और रसायन मंत्रालय में उपमंत्री (SHRI DALBIR SINGH) : Sir, on behalf of Shri P. C. Sethi I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Ministry of Petroleum and Chemicals Notification G.S.R. No. 1157, dated the 10th August, 1971 (in English and Hindi), publishing the Kerosene (Fixation of Ceiling Prices) Third Amendment Order, 1971. [Placed in Library. See No. LT-1133/71].

I. NOTIFICATION UNDER THE COMPANIES ACT, 1956

II. THE STATE OF HIMACHAL PRADESH (REMOVAL OF DIFFICULTIES) ORDER No. 2

III. THE MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (FOURTH AMENDMENT) RULES, 1971

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS/ कम्पनी-कार्य विभाग में उपमंत्री (SHRI BEDABRATA BARUA) : Sir I beg to lay on the Table :

(a) A copy of the Department of Company Affairs Notification G.S.R. No. 1251A, dated the 30th August, 1971 (in English and Hindi), together with an Explanatory Note thereon, under sub-Section (3) of section 637 of the Companies Act, 1956. [Placed in Library. See No. Lt-1048/71.]

(b) A copy of the Department of Company Affairs Notification S.O. No. 4023, dated the 25th September, 1971 (in English and Hindi), publishing the State of Himachal Pradesh (Removal of Difficulties) Order No. 2, under sub-section (2) of section 53 of the State of Himachal Pradesh Act, 1970. [Placed in Library. See No. LT-1048/71.]

(c) A copy of the Department of Company Affairs Notification G.S.R. No.

1680, dated the 23rd October, 1971 (in English and Hindi), publishing the Monopolies and Restrictive Trade Practices (Fourth Amendment) Rules, 1971, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library. See No. LT-1134/71].

I. ANNUAL REPORT (1970-71) ON THE ACTIVITIES OF THE LIFE INSURANCE CORPORATION OF INDIA AND RELATED PAPERS

II. PAPERS UNDER THE BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) ACT, 1970

II. ANNUAL REPORT AND ACCOUNTS (1970-71) OF THE GUJARAT STATE FINANCIAL CORPORATION AND RELATED PAPERS

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT/ संसदीय

कार्य विभाग तथा नौवहन और परिवहन मंत्रालय में राज्य मंत्री (SHRI OM MEHTA) : Sir, on behalf of Shrimati Sushila Rohatgi I beg to lay on the Table :

(a) A copy (in English and Hindi) of the Fourteenth Annual Report on the Activities of the Life Insurance Corporation of India for the year ended the 31st March, 1971, along with the Accounts and the Auditors' Report thereon, under section 29 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT-1117/71.]

(b) A copy each of the following papers (in English and Hindi) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 :—

(i) Annual Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1970, along with the Accounts and the Auditors' Report thereon.

(ii) Annual Report on the working and activities of the Bank of India for the year ended the 31st December, 1970, along with the Accounts and the Auditors' Report thereon.

(iii) Annual Report on the working and Activities of the Punjab National Bank for the year ended the 31st December, 1970, along with the Accounts and the Auditors' Report thereon.

(iv) Annual Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1970, along with the Accounts and the Auditors' Report thereon.

(v) Annual Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1970, along with the Accounts and the Auditors' Report thereon.

(vi) Annual Report on the working and activities of the Canara Bank for the year ended the 31st December, 1970, along with the Accounts and the Auditors' Report thereon.

(vii) Annual Report on the working and activities of the United Bank of India for the year ended the 31st December, 1970, along with the Accounts and the Auditors' Report thereon.

(viii) Annual Report on the working and activities of the Dena Bank for the year ended the 31st December, 1970, along with the Accounts and the Auditors' Report thereon.

(ix) Annual Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1970, along with the Accounts and the Auditors' Report thereon.

(x) Annual Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1970, along with the Accounts and the Auditors' Report thereon.

(xi) Annual Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1970, along with the Accounts and the Auditors' Report thereon.

(xii) Annual Report on the working and activities of the Indian Bank for the year ended the 31st December, 1970, along with the Accounts and the Auditors' Report thereon.